

workers' participation and nominated the representatives of the unions recognised by Government;

(b) whether any claims made by the existing unions have been rejected by Government; and

(c) if so, what are the reasons thereto?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL): (a) The scheme for employees' participation in management contained in the Ministry of Labour and Rehabilitation, (Department of Labour) Resolution dated 30th, December, 1983 envisages representation of the workers at shop floor and plant levels through consensus to be arrived at in consultation with the concerned trade union leaders. As regards its implementation in the Central Government Undertakings in Chemical and Pharmaceutical industry, the Hindustan Organic Chemicals has reported that the scheme has already been implemented. The Hindustan Insecticides Limited (HIL) has reported that the scheme has been implemented in its Delhi unit. The Indian Drugs and Pharmaceuticals Limited (IDPL), has implemented the scheme in its units at Rishikesh, Gurgaon and Hyderabad. Action is on for implementation of the scheme in the other units of Hindustan Insecticides Limited and Indian Drugs and Pharmaceuticals Limited as well as in other public sector pharmaceutical undertakings.

(b) No, Sir.

(c) Does not arise.

Increase in prices of Maruti Cars

292. SHRI SURAJ PRASAD: Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that Maruti Udyog is going to increase the price of Maruti car from April this year by rupees five thousand each;

(b) if so, what are the reasons for this price rise;

(c) whether it is a fact that though Maruti Udyog is in collaboration with a Japanese firm but the imports of parts from Japan are being priced in dollars instead of yen; and

(d) if so, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHD. KHAN): (a) and (b) The existing prices of Maruti vehicles, as announced by the company, are current upto 31.3.1985. The Company has not yet made any announcement regarding revision of prices.

(c) Yes, Sir. The contract for purchase of components from Japan is expressed in dollars with price adjustment clause relating the value of dollar in terms of the Yen.

(d) A decision to enter into a contract in dollars was taken after full consideration of the prevailing circumstances and the likely trends in the value of different currencies in the future. This decision has not been disadvantageous to Maruti Udyog Ltd.

LPG connections in Vidarbha region of Maharashtra

293. MISS SAROJ KHAPARDE: Will the Minister of PETROLEUM be pleased to state:

(a) what is the number of persons on the waiting list for LPG connections in each district of Vidarbha region of Maharashtra at present;

(b) what is the programme for giving LPG connections to the persons on the waiting list during the next three years; and

(c) by when all the persons on the waiting list are proposed to be given connections?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA): (a) The total number of persons on the waiting

list for LPG connections in each District of Vidarbha region of Maharashtra is as follows:

Akola	13,541
Amravati	21,423
Wardha	4,100
Bhandara	5,200
Nagpur	51,199
Gandrapur	14,500
Buldhana	3,000
Yavatmal	7,100

(b) and (c) Release of new LPG connections is being done under a phase enrolment programme which includes opening of new bottling plants, appointment of new LPG dealers, procurement of adequate equipments etc.

Withdrawal by M/s. Chevron from Drilling Saurashtra Sea region

294. SHRI CHATURANAN MISHRA:

SHRI INDRADEEP SINHA:

Will the Minister of PETROLEUM be pleased to state:

(a) whether it is a fact the only foreign company M/s. Chevron which was drilling in Saurashtra Sea region has decided to withdraw without any success;

(b) if so, what are the reasons therefor; and

(c) whether it is a fact that monopoly houses Tatas, Modi, etc. have made arrangements with foreign collaborators for the acquisition of oil field equipment for oil exploration and that Government have given green signal to them?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI AWAL KISHORE SHARMA): (a) Yes, Sir.

(b) Chevron drilled three wells as per the contract in the initial three years and all of them were dry. Based on the information gathered from the wells, it did not consider worthwhile to opt for further exploration.

(c) Several proposals have been received, including some from MRTP companies, for setting up joint ventures with foreign drilling companies so that they can offer contrast drilling services. This is proposed to be done to indigenise oil field services.

Shortage of soda ash

295. SHRI SURAJ PRASAD:

SHRI INDRADEEP SINHA:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that a number of glass manufacturing units in the country are being closed down due to the shortage of soda ash;

(b) if so, what is the extent of shortage of soda ash during the last three years;

(c) what measures are being taken to increase the production; and

(d) what is the quantum of soda ash proposed to be imported during the current year?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL): (a) No glass manufacturing units has so far been reported closed due to the shortage of soda Ash. However, some complaints have been received by the Government from glass manufacturing units regarding curtailment in the production of glass due to shortage of Soda Ash in the country.

(b) to (d) While production of Soda Ash in the country has shown a rising trend on an annual basis, some imports, which are allowed under Open General Licence to actual users, have also taken place. The figures